

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.486/97

FRIDAY, THIS THE 11TH DAY OF APRIL, 1997.

C O R A M :

HON'BLE MR A V HARIDASAN, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. P Mohanan
Kottambalath House
Nallur
Feroke P.O
Kozhikode
Working at BWWF Dispensary as
Pharmacist
P.O.Kondotty
Malappuram District
2. KV Krishnan
Puthuvayal House
Andaloor P.O.
Palayad, Tellicherry
Working at BWW Dispensary as
Pharmacist
P.O.Palayad, Tellicherry
3. VV Mathad
Ananda Bhavan, South Bazar
Kannur
Working at BWW Dispensary as
Pharmacist
P.O.Thana, Kannur District
4. K Jayachandran
Kizhupully House
P.O.Ayyanthole
Near Karthyani Temple
Thrissur
Working at BWW Dispensary as
Pharmacist
P.O.Alathur
Palakkad District
5. Smt P Jayasree
Mathamukuzhi House
Thycattussery P.O.
Cherthala, Alappuzha District
Working as Pharmacist at
BWV Dispensary
P.O.Muthuvattoor
Chavakkad
Trichur District
6. Sivakumar
No.3113, 2nd cross, Mariyappara
Palya, Sri Rampuram P.O,
Bangalore
Working at BWW Dispensary as
Pharmacist
P.O.Nileshwar
Kasargode District

.. Applicants

By Advocate Mr VV Surendran

Vs

1. The Welfare Commissioner
Labour Welfare Organisation
Government of India
Ministry of Labour
No.75 Basareshwara Road
Bangalore - 560 052
2. The Director General (LW)
Government of India
Ministry of Labour
Jaisalmer House
Mansingh Road
New Delhi - 11
3. The Secretary
Ministry of Labour
Nirman Bhawan
New Delhi

.. Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 11.4.1997, the Tribunal on the same day delivered the following :

O R D E R

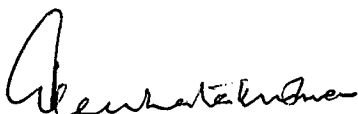
HON'BLE MR A V HARIDASAN, VICE CHAIRMAN :

The applicants 1 to 6 are Pharmacists working under the Labour Welfare Organisation. Their grievance is that the question of grant of Hospital Care Allowance/Patient Care Allowance, Washing Allowance and also upgradation of 25% posts of Pharmacists is hanging fire despite representations made by them to the competent authority.

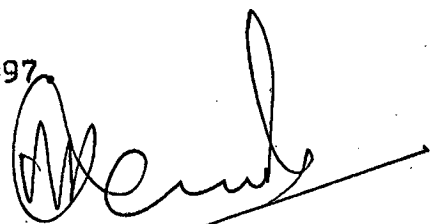
When the application came up for hearing, the learned counsel for applicants and the Senior Central Government Standing counsel appearing for the respondents invited our attention to a letter dated 29.11.1996 (A-9) by the Staff Grievance Officer to the General Secretary of the Union wherein it is stated that the grant of Patient Care Allowance and upgradation of 25% of Pharmacists are under active consideration of the Ministry and that the question of Washing Allowance to Pharmacists is not governed by any of the rules. Learned counsel on either side submitted that it would be appropriate if a proper direction is given

to the respondents to consider these claims of the applicants in accordance with law and to take appropriate decision within a reasonable time frame. In the light of the submissions of the Government counsel at the Bar, we direct respondents to take appropriate decision in regard to the claims of the applicants. Even if the grant of Washing Allowance to the Pharmacists is not governed by any rules, the competent authority may consider that issue also and take appropriate action. An appropriate decision shall be taken by the respondents within three months from the date of communication of this order and if the decision is in favour of the applicants, the monetary benefits from such a decision shall be made available to them within one month from the date of taking such a decision. No order as to costs.

Dated, the 11th April, 1997



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



AV HARIDASAN
VICE CHAIRMAN

LIST OF ANNEXURE

Annexure A-9: True copy of the letter
No.2(56)/25/A5/93/SGO
dated 29-11-1996 of the
Staff Grievance Officer
to the Central Labour
Welfare Staff Association.

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